

[Shri S. M. Banerjee]

what steps have been taken to avoid future recurrence of this.

Shri Hem Barua (Gauhati): in spite of the hon. Prime Minister's claim that there has been peace on the Indo-Pakistan border since the signing of the Canal Waters Treaty, it pains me to see that this border area in Assam, particularly in Cachar has been turned into a virgin soil for intrusion by Pakistani nationals. These intrusions are repeated year in and year out. My contention is this. This border has been settled. Why is it that the border is not adequately protected by our security forces? Why is it that there are no barbed wirefences so that there may not be incursions of this sort? think that that border has been neglected. Whenever questions are put to this effect in the House, the pet argument offered is that it is a long border—I know this is a border extending over 680 miles—how can it be protected. But, there are vulnerable points in the border, the inhabited areas. These areas are the scenes of intrusion. Why is it that these vulnerable points which have been witnessing these incursions for such a long period are not protected? I am sorry to say that the policy adopted by our Government is an impotent policy throwing these people living there in the border to the mercy of Pakistani vandalism and all sorts of things.

Shri Jawharlal Nehru: I would suggest that if we discuss any matter, we should try to find out facts. It is not very helpful to take a small item in a newspaper and then hang a large number of arguments on that item. We have no information about this at all. We will ask the Pakistan Government, we will ask other people to supply it. We will get. It may be a question of a normal dacoity; it may be something else. It is not helpful to discuss it in this vacuum of information. In any event, it is not a matter for adjournment motion.

Shri Hem Barua: The very fact that the Government of Assam have

failed so far to provide the Government of India and the hon. Prime Minister with information about this incident that has been sufficiently reported in the newspapers is a sad commentary upon the state of things in the State. There has been an incursion and . . .

Mr. Speaker: Automatically I do not know if the State Government sends this information or whenever such an incident occurs, the Central Government asks for information. I do not know what the procedure is. But, in view of the statement of the hon. Prime Minister that it is under enquiry and they are making efforts to find out the truth about it, I do not give my consent to this adjournment motion.

12-06 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table:—

(i) A copy of each of the following Notifications under subsection (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export drawback (General) Rules, 1960:

(a) G.S.R. No. 1001 dated the 5th August, 1961.

(b) G.S.R. No. 1002 dated the 5th August, 1961. [Placed in Library. See No. LT-3124/61].

(ii) A copy of Notification No. G.S.R. 1003 dated 5th August, 1961, containing corrigendum to Notification No. G.S.R. 872

dated the 8th July 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-3125/61].

(iii) A copy each of the following Notifications, under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 967 dated the 29th July, 1961.
- (b) G.S.R. No. 968 dated the 29th July, 1961.
- (c) G.S.R. No. 1004 dated the 5th August, 1961. [Placed in Library. See No. LT-3126/61].

Sabha, at its sitting held on the 17th August, 1961, agreed without any amendment to the Khadi and Village Industries Commission (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 9th August, 1961.'

(3) 'In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1961, agreed to the following amendment made by the Lok Sabha at its sitting held on the 10th August, 1961, in the Minimum Wages (Amendment) Bill, 1961:—

Clause 2.

That at page 2—

for lines 6 to 14, substitute—

"(2A) Where in respect of an industrial dispute relating to the rates of wages payable to any of the employees employed in a scheduled employment, any proceeding is pending before a Tribunal or National Tribunal under the Industrial Disputes Act, 1947 or before any like authority under any other law for the time being in force, or any award made by any Tribunal, National Tribunal or such authority is 'in operation, and a notification fixing or revising the minimum rates of wages in respect of the scheduled employment is issued during the pendency of such proceedings or the operation of the award, then, notwithstanding anything contained in this Act, the minimum rates of wages so fixed or so revised shall not apply to those employees during the period in which the proceeding is pending and the award made therein is in operation or, as the case may be, where the notification is issued during the period of operation of an award during that period; and where

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Territories (Stamp and Court Fees Laws) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 10th August, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya